

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 290 of 2020

IN THE MATTER OF:

Girish Baduni

...Appellant

Versus

Punjab National Bank & Anr.

...Respondents

Present:

For Appellant: Ms. Aparna Iyer, Advocate

**For Respondent: Mr. P.B.A. Srinivasan and Mr. Avinash Mohapatra,
Advocate for R-1**

Mr. Amol Vyas, Advocate for R-2 (RP)

O R D E R

(Virtual Mode)

28.07.2020 The Learned Counsel for the Appellant submits that the 'Reply-Affidavit' of the 1st Respondent was received by her on 27.07.2020. Hence, she prays for little accommodation to go through the contents of the 'Reply-Affidavit' of 1st Respondent. For going through the contents of the 'Reply-Affidavit' of 1st Respondent and to get prepared for advancing the arguments, the Parties are granted one-week time from today.

The Registry is directed to List the matter on **07th August, 2020**.

**[Justice Venugopal M.]
Member (Judicial)**

**[Balvinder Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

Basant B/nn /